

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SINGLE PRINCIPAL BENCH

ITEM No. 10
TA (IBC)- 14(PB)/2024

IN THE MATTER OF:

Agarwal Developers Private Ltd.

.... Petitioner/Applicant

Vs.

Swamih Investment Fund I

.... Respondent

Order under Rule 16(d) of NCLT, 2016

Order delivered on 10.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : None

For the Respondent : None

ORDER

After notice was issued, none appeared on behalf of the Applicant on 05.04.2024, hence it was directed to list the matter today i.e. 10.05.2024 for dismissal.

Today also when the matter is called, none appears on behalf of the Applicant.

In view of this, **TA (IBC)- 14(PB)/2024** stands **dismissed for non-prosecution.**

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT